

BHARDWAJ: (a) There is presently one office of Registrar of Companies at Hyderabad in the State of Andhra Pradesh.

(b) and (c). Government recognise the need for opening of additional offices of Registrar of Companies in States with large numbers of Companies including Andhra Pradesh. However, no final decision has been taken in this regard and the jurisdictions of such offices have not been finalised.

(d) to (f). Department of Company Affairs constituted a Review Committee to study the working of offices of Registrar of Companies with a view to streamline their working. Consequently, Administrative instructions have been issued to all Registrars of Companies for simplification of procedure based on the recommendations of the Committee for expediting the availability of names, registration of documents, applications received under Section 108(1D) of the Companies Act from Investors seeking extension of time in lodging share transfer deeds and placing the documents in the documents file. The relevant rules are being amended, wherever necessary, to give effect to the above instructions.

[Translation]

#### **Ayurvedic Research Centres**

433. SHRI MAHESH KANODIA:  
SHRI PANKAJ CHOWDHARY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up new Ayurvedic Research Centres in the Country to encourage the Indian System of medicine;

(b) if so, the location thereof; and

(c) the estimated cost for setting up of these centres?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) and (c). Does not arise.

[English]

#### **Thai and Myanmar Fishermen**

434. SHRI P.C. CHACKO: Will the PRIME MINISTER be pleased to state:

(a) whether a few Thai and Myanmar fishermen violating the Maritime Zone of India Act, 1981 have been arrested recently;

(b) if so, whether such incidents of violations have been reported by Indian Coast Guard in other areas of Indian Ocean also;

(c) if so, the details thereof; and

(d) the remedial steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Thai fishermen have been arrested recently for violating the Maritime Zone of India Act, 1981.

(b) Yes, Sir.

(c) A Statement giving the details is attached.

(d) Coast Guard ships and aircraft are extensively deployed to apprehend foreign fishing vessels poaching in Indian waters.

#### **STATEMENT**

*The details of fishing crafts apprehended during 1994-95 are as below:—*

Sl. No.	Ownership	1994-95
1.	Pakistan	06
2.	Sri Lanka.	09
3.	Thailand	05
4.	Indonesia	03
5.	Taiwan	01
6.	China	03
Total		27

#### **Non-Conventional Energy Sources**

435. SHRI ARVIND TRIVEDI: Will the PRIME MINISTER be pleased to state:

(a) the steps taken to generate electricity from non-conventional energy sources/bio-gas etc. in Gujarat;

(b) the amount of assistance given by the Union Government and other foreign agencies for this purpose during the current financial year in comparison to last two years;

(c) the achievements made in this regard; and

(d) the targets/projects likely to be set up in the State during the remaining part of the current Plan period to cope with increasing demand of electricity?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Ministry of Non-Conventional Energy Sources is implementing wide ranging programmes for the generation of electricity/ utilisation of Non-conventional energy sources throughout the country including in the State of Gujarat. Major electricity generation programmes include wind power, small-hydro, bio-mass based co-generation, solar photovoltaic systems and bio-mass gasifiers. Various fiscal and financial incentives such as 100% depreciation, Tax Holiday, Wheeling and Banking etc. are given to power generation projects.

(b) A sum of Rs. 11.4 lakhs (upto 31.1.1995) have been released to Gujarat for this purpose against Rs. 37.6 lakhs during 1992-93 and Rs. 138.54 lakhs during 1993-94. No financial assistance has been provided by the foreign